

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 27 of 2017 IN
DFR NO. 4181 of 2016**

Dated: 23rd January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Idea Cellular Ltd.

...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s)

: Mr. Amit Sibal, Sr. Adv.
Mr. Shamik Bhatt
Mr. Tahir Siddiqui
Mr. Raghav Pandey
Ms. Shally Bhasin

Counsel for the Respondent(s)

: Mr. Buddy A. Ranganadhan
Mr. D. V. Raghu Vamsy for R.1

Mr. Samir Malik
Mr. Varun Agarwal for R.2

ORDER

**IA NO. 27 of 2017
*(Appl. for leave to appeal)***

Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Varun Agarwal takes notice on behalf of Respondent No.2.

We have heard learned counsel for the parties. For the reasons stated in the application, leave to appeal is granted. Application is disposed of.

Registry is directed to number the application.

IA NO. 29 of 2017
(Appl. for condonation of delay)

With the consent of the parties, this application is taken up today.

Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Varun Agarwal takes notice on behalf of Respondent No.2.

There is 2 days delay in filing this appeal. In this application, the applicant/appellant has prayed that delay may be condoned.

We have heard learned counsel for the parties. For the reasons stated in the application, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter on **24.01.2017.**

(I. J. Kapoor)
Technical Member

ts/sh

(Justice Ranjana P. Desai)
Chairperson